

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 2/AM14
HELD ON 10.04.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 2/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 10.04.2013 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-7	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00490/AM11/DES-VII	Status: Approved
NC No.: 2/AM14 Dated: 10.04.2013	Adv. Lic. No. 0310619147 dated 03.03.2011	RLA F. No. 03/94/040/00890/AM11	

Request: **Amendment in the adhoc norms fixed by Norms Committee.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/40/2011-PC.II dated 21.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of Melamine	1 kg	1. Melamine Compound (White -1)	1.0279 kg
		2. Melamine Compound (Grade -1)	0.0841 kg
		3. Melamine Compound (Grade -2)	0.0226 kg
		4. Foil Sheet 42 +/- 2 Gsm (1 Ream Contains 500 Sheets Of 1110x820 Mm Paper) (45 Reams)	0.0011 Ream (One Ream contains 500 sheets of 1100 x 820 mm paper)
		5. Bubble Sheet	As per packing policy
		6. Ld Polybag	As per packing policy
		7. Inner Box	As per packing policy
		8. Master Carton	As per packing policy
		9. Butter Paper	As per packing policy

Case No. A-8	COSMO FILMS LTD.	HQ F. No. 01/87/050/00215/AM13/DES-VII	Status: Deferred
NC No.: 2/AM14 Dated: 10.04.2013	Adv. Lic. No. 0310706302 dated 24.08.2012	RLA F. No. 03/94/040/00368/AM13	

Request: Enhancement in the quantity of Import Items allowed by Norms Committee in its Meeting No. 32/AM13 held on 08.11.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 11.03.2013. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-9	AMRIT POLYCHEM PVT. LTD.	HQ F. No. 01/87/050/00144/AM13/DES-VII	Status: Deferred
NC No.: 2/AM14 Dated: 10.04.2013	Adv. Lic. No. 0310700262 dated 29.06.2012	RLA F. No. 03/94/040/00190/AM13	

Request: Fixation of adhoc norms for the export product “POLYOL MR 1121”.

Decision: A copy of Representation has been forwarded to D/o C&PC on 11.03.2013. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-10	RISHI PACKERS LTD.	HQ F. No. 01/87/162/00269/AM13/DES-VII	Status: Deferred
NC No.: 2/AM14 Dated: 10.04.2013	Adv. Lic. No. 0310547538 dated 25.11.2009	RLA F. No. 03/95/040/00930/AM09	

Request: Fixation of adhoc norms for the export product “Shade Net (HDPE Knitted Nets)”.

Decision: A copy of Representation has been forwarded to D/o C&PC on 05.04.2013. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-11	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/050/00208/AM10/DES-VII	Status: Approved
NC No.: 2/AM14 Dated: 10.04.2013	Adv. Lic. No. 0510249606 dated 18.09.2009	RLA F. No. 05/24/040/00271/AM10	

Request: **Amendment in the description of Export Product and ITC HS Code of Export Product.**

Decision: The Committee considered the request of firm and decided to amend the ITC HS Code of Export Product to read as **“39122019”** and the description of Export Product to read as **“Industrial Nitrocellulose ATBC Wet”**.

Case No. A-12	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/050/00724/AM08/DES-VII	Status: Approved
NC No.: 2/AM14 Dated: 10.04.2013	Adv. Lic. No. 0510213583 dated 14.12.2007	RLA F. No. 05/24/040/00721/AM08	

Request: **Amendment in the description of Export Product and ITC HS Code of Export Product.**

Decision: The Committee considered the request of firm and decided to amend the ITC HS Code of Export Product to read as **“39122019”** and the description of Export Product to read as **“Industrial Nitrocellulose DPB Wet”**.

Case No. A-13	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/050/000 02/AM10/DES-VII	Status: Approved
NC No.: 2/AM14 Dated: 10.04.2013	Adv. Lic. No. 0510239345 dated 01.04.2009	RLA F. No. 05/24/040/00802/AM09	

Request: **Amendment in the description of Export Product and ITC HS Code of Export Product.**

Decision: The Committee considered the request of firm and decided to amend the ITC HS Code of Export Product to read as **“39122019”** and the description of Export Product to read as **“Industrial Nitrocellulose ATBC Wet”**.

Case No. A-14	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/050/00186/AM09/DES-VII	Status: Approved
NC No.: 2/AM14 Dated: 10.04.2013	Adv. Lic. No. 0510221652 dated 05.06.2008	RLA F. No. 05/24/040/00090/AM09	

Request: **Amendment in the description of Export Product and ITC HS Code of Export Product.**

Decision: The Committee considered the request of firm and decided to amend the ITC HS Code of Export Product to read as **“39122019”** and the description of Export Product to read as **“Industrial Nitrocellulose ATBC Wet”**.

Case No. A-15	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/83/050/00270/AM07/DES-VII	Status: Approved
NC No.: 2/AM14 Dated:	Adv. Lic. No.	RLA F. No.	

Request: Amendment in the description of Export Product and ITC HS Code of Export Product.

Decision: The Committee considered the request of firm and decided to amend the ITC HS Code of Export Product to read as “39122019” and the description of Export Product to read as “Industrial Nitrocellulose DPB Wet”.

ONLINE CASES

1	Case No.: 7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:24.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.06.2012. This was followed by Reminder to D/o C&PC on 12.02.2013. A copy of reply has again been forwarded to D/o C&PC on 11.03.2013. Comments of D/o C&PC are awaited.			

2	Case No.: 2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:24.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.10.2012. This was followed by Reminder to D/o C&PC on 12.02.2013. A copy of reply has again been forwarded to D/o C&PC on 11.03.2013. Comments of D/o C&PC are awaited.			

Case No.: 2/49/87-ALC1/2012	Party Name:DEX-VIN POLYMERS PVT.	Meet No/Date:2/87-ALC1/2013	Status: Approved
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	LTD.	10.04.2013	
HQ File :01/87/050/00421/AM13/	RLA File :03/94/040/01143/AM12/	Lic.No/Date:0310698293 12.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39039010	63/0- STYRENE ACRYLIC CO-POLYMER EMULSION STABLIZED WITH EMULSIFIER HAVING SOLID CONTENT OF 58 + / - 2% (DEXICRYL S 004)	1000000.000	K.G	82500000.00	1650000.00 US Dollars
				Total	82,500,000.00	1,650,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29025000	STYRENE	129231.000	K.G	10,984,635.00	219,692.70 US Dollars	0.00	Value & Qty
2	29161210	BUTYL ACRYLATE MONOMER	423590.000	K.G	55,066,700.00	1,101,334.00 US Dollars	0.00	Value & Qty
3	29241900	ACRYLAMIDE	11692.000	K.G	1,753,800.00	35,076.00 US Dollars	0.00	Value & Qty
				Total	67,805,135.00	1,356,102.70		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/42/2008-PC.II dated 25.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Styrene Acrylic Co-polymer emulsion Stablized with Emulsifier having solid content	1 kg	1. Styrene	0.1292 kg
		2. Butyl Acrylate Monomer	0.4235 kg

of 58+/-2% (Dexicryl S 004)

3. Acrylamide

0.0116 kg

4	Case No.: 1/49/87-ALC1/2012	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00420/AM13/	RLA File :07/24/040/00535/AM12/	Lic.No/Date:0710089067 19.06.2012	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.02.2013. Comments awaited from D/o C&PC.			

5	Case No.: 26/21/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00168/AM13/	RLA File :03/95/040/00245/AM13/	Lic.No/Date:0310701392 10.07.2012	Defer Date:24.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 20.03.2013. Comments of DIPP are awaited.			

6	Case No.: 3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:24.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.02.2013. Comments of D/o C&PC are awaited.			

	Case No.: 9/23/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date:0310703670	Defer

Decision: A D/L No. 46011/17/2004-PC.II dated 05.11.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 27.12.2012 and 06.03.2013 giving 15 days time for submission of information. Reply awaited from the firm.

Case No.:2/23/87-ALC1/2012	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Approved
HQ File :01/87/050/00196/AM13/	RLA File :05/24/040/00169/AM13/	Lic.No/Date:0510332467 23.08.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39011090	63/0- LDPE / LLDEP COLOURED POWDER	300000.000	K.G	41625000.00	750000.00 US Dollars	
				Total	41,625,000.00	750,000.00	

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011090	LDPE / LLDPE GRANULES	300600.000	K.G	35,869,095.00	646,290.00 US Dollars	0.00	Value & Qty
				Total	35,869,095.00	646,290.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/76/2009-PC.II dated 08.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LDPE / LLDPE Coloured Powder	1 kg	LDPE / LLDPE Granules	1.0 kg

Case No.:4/31/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Approved
HQ File :01/87/050/00256/AM13/	RLA File :03/94/040/00431/AM13/	Lic.No/Date:0310709292 17.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39072010	62/0- POLYOL GRADE-2	2401000.000	K.G	271913250.00	4899337.80 US Dollars
				Total	271,913,250.00	4,899,337.80

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29102000	PROPYLENE OXIDE	1360166.000	K.G	181,174,177.00	3,264,399.60 US Dollars	35,772,649.36	Qty
2	29054500	GLYCERINE	385360.500	K.G	21,387,507.70	385,360.50 US Dollars	4,222,940.73	Qty
3	29094100	DI ETHYLENE GLYCOL	102762.800	K.G	5,703,335.40	102,762.80 US Dollars	1,126,117.53	Qty
4	29101000	ETHYLENE OXIDE	285238.800	K.G	22,637,977.30	407,891.48 US Dollars	4,469,844.63	Qty
				Total	230,902,997.40	4,160,414.38		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/89/2010-PC.II dated 25.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyol Grade – II	1 kg	1. Propylene Oxide	0.5665 kg
		2. Glycerine	0.1605 kg
		3. Diethylene Oxide	0.0428 kg
		4. Ethylene Oxide	0.1188 kg

10	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:01.05.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 05.12.2012 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 29.01.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

	Case No.:3/27/87-ALC1/2012		Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.		Meet No/Date:2/87-ALC1/2013 10.04.2013		Status: Approved						
	HQ File :01/87/050/00229/AM13/		RLA File :03/95/040/00158/AM13/		Lic.No/Date:0310709797 20.09.2012		Defer Date:						
	Application: Request is for adhoc norms for following:												
Sl.No.		ITCHS Code		EXPORT ITEM		Qty		UOM		FOB/FOR (Rs.)		FOB/FOR (in Currency of realisation)	

1	39119090	63/0- Poly Ether Sulfone	1500000.000	K.G	705375000.00	13500000.00 US Dollars		
				Total	705,375,000.00	13,500,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29036110	Mono Chloro Benzene (FG)	859500.000	K.G	48,062,388.00	905,129.72 US Dollars	1.00	Value & Qty
2	29209020	Dimethyl Sulfate	150000.000	K.G	4,122,075.00	77,628.53 US Dollars	1.00	Value & Qty
3	28112950	Sulfur Trioxide - FG / Liquid SO3	750000.000	K.G	9,003,600.00	169,559.32 US Dollars	1.00	Value & Qty
4	28151200	Caustic Soda Lye	15000.000	K.G	336,280.80	6,332.97 US Dollars	1.00	Value & Qty
5	29071110	Phenol (Bulk)	699000.000	K.G	76,828,950.00	1,446,872.88 US Dollars	1.00	Value & Qty
6	28070010	Sulphuric Acid 98%	331500.000	K.G	3,312,450.00	62,381.36 US Dollars	1.00	Value & Qty
7	29041090	SA2	25500.000	K.G	3,029,400.00	57,050.85 US Dollars	1.00	Value & Qty
8	29051100	Methanol	45000.000	K.G	1,128,375.00	21,250.00 US Dollars	1.00	Value & Qty
9	38021000	Activated Carbon	9000.000	K.G	715,275.00	13,470.34 US Dollars	1.00	Value & Qty
10	29420090	Sequest 3004	4500.000	K.G	550,800.00	10,372.88 US Dollars	1.00	Value & Qty
11	28321010	Sodium Bi Sulfite	7500.000	K.G	206,550.00	3,889.83 US Dollars	1.00	Value & Qty
12	28362020	Soda Ash Light - Bulk / Sodium Carbonate	9000.000	K.G	160,191.00	3,016.78 US Dollars	1.00	Value & Qty
13	29349900	Sulfolane (A Anhydrous / Aqueous)	150000.000	K.G	42,246,360.00	795,600.00 US Dollars	0.00	Value & Qty
14	29031110	Methyl Chloride	45000.000	K.G	3,150,000.00	59,322.03 US Dollars	0.00	Value & Qty
				Total	192,852,694.80	3,631,877.49		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/13/2007-PC.II dated 04.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Ether Sulfone	1 kg	1. Mono Chloro Benzene	0.610 kg
		2. Dimethyl Sulfate	0.093 kg
		3. Sulfur Trioxide - FG / Liquid SO3	0.473 kg
		4. Caustic Soda Lye	0.009 kg
		5. Phenol (Bulk)	0.468 kg
		6. Sulphuric Acid	0.227 kg
		7. SA2	0.018 kg
		8. Methanol	0.014 kg
		9. Activated Carbon	0.006 kg
		10. Sequest 3004	0.003 kg
		11. Sodium Bi Sulfite	0.005 kg
		12. Sodium Carbonate	0.264 kg
		13. Sulfolane	0.070 kg
		14. Methyl Chloride	0.028 kg

Case No.:16/40/87-ALC1/2012

Party Name:SERVO-MED INDUSTRIES
PVT.LTD.,

Meet No/Date:2/87-ALC1/2013
10.04.2013

Status:
Approved

HQ File :01/87/050/00343/AM13/

RLA File :03/95/040/00597/AM13/

Lic.No/Date:0310714596

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39235090	63/0- EUROHEAD CAPS MADE OUT OF LDPE AND SYNTHETIC RUBBER DISC. (NET WT. OF LDPE UNDER EO: 11,000 KGS & SYNTHETIC RUBBER DISC MADE OUT OF BROMO BUTYL UNDER EO: 22,21,154 PCS).	2115385.000	Number	7848078.00	148076.95 US Dollars
				Total	7,848,078.00	148,076.95

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011001	LDPE GRANULES MOULDING GRADE	11000.000	K.G	1,294,700.00	24,200.00 US Dollars	334,712.00	Value & Qty
2	40149090	SYNTHETIC RUBBER DISC MADE OUT OF BROMO BUTYL. PRIME QUALITY	2115385.000	Number	3,173,078.00	59,310.00 US Dollars	820,320.00	Value & Qty
				Total	4,467,778.00	83,510.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/18/2013-PC.II dated 25.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Eurohead Caps made out of LDPE and Synthetic Rubber Disc.	1 kg	1. LDPE Granules	1.10 kg / kg content in the export product
		2. Relevant Synthetic Rubber Disc	Net to Net

13	Case No.:4/40/87-ALC1/2012	Party Name:GRP LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00331/AM13/	RLA File :03/94/040/00627/AM13/	Lic.No/Date:0310714644 08.11.2012	Defer Date:01.05.2013
	Decision: A D/L was issued by DIPP to firm on 20.03.2013. This was followed by Reminder to firm on 05.04.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

14	Case No.:20/44/87-ALC1/2012	Party Name:FLUID CARGO PVT LTD	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00378/AM13/	RLA File :07/24/040/00329/AM13/	Lic.No/Date:0710091988 15.11.2012	Defer Date:24.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.01.2013. Comments awaited from D/o C&PC.			

15	Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:24.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments awaited from D/o C&PC.			

16	Case No.:14/40/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00341/AM13/	RLA File :03/95/040/00382/AM13/	Lic.No/Date:0310716021 30.11.2012	Defer Date:24.04.2013

Decision: The request of firm for fixation of adhoc norms was examined in light of written comments of D/o C&PC OM No. 46011/1/2013-PC-II dated 18.03.2013. It was observed that since, this is a Policy issue, the case has been referred to Policy – 4 Section for seeking their comments.

17	Case No.:2/39/87-ALC1/2012	Party Name:PUSHKAR IMPEX PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00320/AM13/	RLA File :02/24/040/00139/AM13/	Lic.No/Date:0210184064 04.12.2012	Defer Date:01.05.2013
	Decision: A D/L No. 46011/132/2012-PC.II dated 09.01.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 29.01.2013 and 28.03.2013 giving 15 days time for submission of information. Reply awaited from firm.			

18	Case No.:1/39/87-ALC1/2012	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00319/AM13/	RLA File :34/24/040/00201/AM13/	Lic.No/Date:3410035632 11.12.2012	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 25.02.2013. Comments awaited from D/o C&PC.			

19	Case No.:3/41/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00348/AM13/	RLA File :03/95/040/00640/AM13/	Lic.No/Date:0310717378 17.12.2012	Defer Date:24.04.2013
	Decision: The request of firm for fixation of adhoc norms was examined in light of written comments of D/o C&PC OM No. 46011/1/2013-PC-II dated 18.03.2013. It was observed that since, this is a Policy issue, the case has been referred to Policy – 4 Section for seeking their comments.			

20	Case No.: 34/44/87-ALC1/2012	Party Name:SPEEDWAYS TYRE LIMITED	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00392/AM13/	RLA File :30/24/040/00053/AM13/	Lic.No/Date:3010090925 03.01.2013	Defer Date:24.04.2013
	Decision: A copy of application has been forwarded to DIPP on 24.01.2013. Comments awaited from DIPP.			

21	Case No.: 3/2/87-ALC1/2013	Party Name:ITW INDIA LIMITED	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00493/AM13/	RLA File :09/24/040/00415/AM13/	Lic.No/Date:0910054694 04.01.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

22	Case No.: 4/2/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00494/AM13/	RLA File :09/24/040/00472/AM13/	Lic.No/Date:0910054858 28.01.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

23	Case No.: 1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

Case No.:2/2/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Approved
HQ File :01/87/050/00492/AM13/	RLA File :05/24/040/00426/AM13/	Lic.No/Date:0510346155 14.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39042290	62/0- PVC COMPOUND GRADE NO. RT-125(SHOE SOLE GRADE)	152.000	M.T	13461500.00	247000.00 US Dollars
				Total	13,461,500.00	247,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN K.VALUE 65-68	91.200	M.T	5,218,920.00	95,760.00 US Dollars	1,204,612.00	Value & Qty
2	29273920	DI OCTYL PHATHALATE(D.O.P.)	50.160	M.T	5,467,440.00	100,320.00 US Dollars	1,427,604.00	Value & Qty
				Total	10,686,360.00	196,080.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 8/87-ALC1/2012 dated 23.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound – Shoe Sole Grade No. RT-	1 kg	1. PVC Resin	0.600 kg

	125		
		2. Dioctyl Phthalate	0.330 kg

25	Case No.:3/52/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00464/AM13/	RLA File :03/95/040/00860/AM13/	Lic.No/Date:0310725898 27.02.2013	Defer Date:24.04.2013
	Decision: The request of firm for fixation of adhoc norms was examined in light of written comments of D/o C&PC OM No. 46011/1/2013-PC-II dated 18.03.2013. It was observed that since, this is a Policy issue, the case has been referred to Policy – 4 Section for seeking their comments.			

26	Case No.:7/52/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00468/AM13/	RLA File :03/95/040/00894/AM13/	Lic.No/Date:0310725901 27.02.2013	Defer Date:24.04.2013
	Decision: The request of firm for fixation of adhoc norms was examined in light of written comments of D/o C&PC OM No. 46011/1/2013-PC-II dated 18.03.2013. It was observed that since, this is a Policy issue, the case has been referred to Policy – 4 Section for seeking their comments.			

Meeting ended with thanks to Chair and all participants.
